

CORRIGENDUM TO DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF CORPORATE COURIER AND CARGO LIMITED

Registered Off.: 14/209, Adarsh Nagar, Worli, Mumbai- 400025,

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This Corrigendum to Detailed Public Statement ('Corrigendum') is being issued by Intensive Fiscal Services Private Limited (the 'Manager to the Offer') on behalf of RENAUD INFRACONS LLP (the 'Acquirer') in respect of the Open Offer to the equity shareholders of Corporate Courier and Cargo Limited (the 'Target Company' or 'CCCL') pursuant to and in compliance with Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide their letter no. CFD/DCR-1/34044/13 dated December 27, 2013 but received on December 30, 2013 and should be read in conjunction with the Public Announcement filed on November 9, 2013 (Saturday) and Detailed Public Statement ('DPS') appeared in The Financial Express (English-All Edition), Jansatta (Hindi-All Edition) and Navshakti (Marathi-Mumbai Edition) on November 15, 2013 (Friday), unless otherwise specified.

1) The Revised activity schedule of the Target Company is as follows:

Revised Schedule of Activities	Actual		Revised	
	Date	Day	Date	Day
Date of Public Announcement	November 9, 2013	Saturday	November 9, 2013	Saturday
Date of Detailed Public Statement	November 15, 2013	Friday	November 15, 2013	Friday
Date by which Draft Letter of Offer will be filed with the SEBI	November 22, 2013	Friday	November 22, 2013	Friday
Last date for a Competitive Bid, if any	December 6, 2013	Friday	December 6, 2013	Friday
Date of receipt of the comments on Draft Letter of Offer from SEBI	December 13, 2013	Friday	December 30, 2013	Monday
Identified Date*	December 17, 2013	Tuesday	January 1, 2014	Wednesday
Date by which Letter of Offer will be dispatched to the Shareholders	December 24, 2013	Tuesday	January 8, 2014	Wednesday
Last date for Revising the Offer Price / Number of Equity Shares	December 26, 2013	Thursday	January 9, 2014	Thursday
Last Date of announcement containing reasoned recommendation by committee of independent directors of CCCL	December 27, 2013	Friday	January 10, 2014	Friday
Date of Advertisement announcing the schedule of activities for the open offer, status of statutory & other approvals, status of unfulfilled conditions (if any), Procedure for tendering acceptances etc.	December 31, 2013	Tuesday	January 15, 2014	Wednesday
Date of opening of the Tendering Period	January 1, 2014	Wednesday	January 16, 2014	Thursday
Date of closing of the Tendering Period	January 14, 2014	Tuesday	January 29, 2014	Wednesday
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	January 28, 2014	Tuesday	February 12, 2014	Wednesday
Date of post offer advertisement	February 4, 2014	Tuesday	February 19, 2014	Wednesday

All the other terms and conditions remain unchanged.

The Acquirer and its partners accept full responsibility for the information contained in this Corrigendum and also for the fulfillment of their obligations laid down in the Regulations.

A copy of this Corrigendum will be available at SEBI website at <http://www.sebi.gov.in>.

Issued by Manager to the Offer on behalf of the Acquirer:



INTENSIVE FISCAL SERVICES PRIVATE LIMITED

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Date: December 31, 2013

Place: Mumbai